

Co-accused details given in separate sheet.  
Filing no. Cr.M.P./8050/2020  
Sandhya Choudha  
Vs State of Jharkhand

Advocate's name:-Raunak Sahay

1. SJ/DB (S.J)
2. In Time  
Limitation expired on. ....NA...
3. Court Fee..Paid...
4. Authentication Fee due on the copy  
Trial Court Judgement Rs. Paid Ap-  
pellate Court Judgement Rs NA
5.
  - (a) Copy of trial court judgement Paid
  - (b) Copy of appellate court judgement NA
  - (c) Second Copy of petition NA
  - (d) Receipt showing service on A.G. Yes
  - (e) Vak property stamped Yes  
executed and accepted Yes
6. (a) Cause title Yes  
(b) Provision of law Yes
7. Intimation regarding surrender of  
Petitioner NA
8. Particulars as required by Rule 140(1)  
Chapter XV Part (A) page no. 37 of the  
J.H.C. Rules 2001..Stated.....
9. Others defects (i) Name of Petitioner no. 1 (Spelling) stated at urgent memo,  
brown cover, A.G slip, Index page, Page No.1 and Vak. does not tally with Impugned  
Order.
  - (ii) Presentation form may be filled up completely and correctly.
  - (iii) Jurisdiction may be corrected at Index Page.
  - (iv) Name of Petitioner no. 2,3 stated at page no. 2 and vak does not tally with Impugned  
Order.
  - (v) Execution of all Petitioners stated at vak does not tally with Impugned Order.
  - (vi) Alleged Sections stated in para-1 and prayer portion does not tally with F.I.R.
  - (vii) Order dt. stated in sub-para -9 does not tally with Annex-2.
  - (viii) Name and Parental name of deponent stated at page no. 23 may be verified/corrected  
from Aadhar Card.
  - (ix) Duly certified to be true T/C of page no. 32,33, 36 to 39, 49 to 52 may be filed.
  - (x) Fresh legible copy/duly certified to be true T/C of page no. 43 may be filed, as the  
same is faint somewhere.